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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

O.A. 1801/87.

Date of decision: 07.7.93.

O.P. Tomer.

...Petitioner.

Versus

Union of India.

...Respondent.

CORAM:

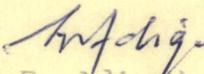
THE HON'BLE MR JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner. Shri M.G. Kapoor, Counsel.

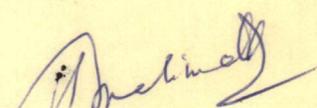
For the Respondent. None.

JUDGEMENT (ORAL)
(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The learned counsel for the petitioner seeks to withdraw the petition as the relief to the petitioner has since been granted. The petitioner was also present in Court and when asked, he said that he would like to withdraw the petition. Hence, the petition is dismissed as withdrawn. It is obvious that the withdrawal shall not affect his interest in any manner. No costs.


(S.R. Adige)

Member(A)


(V.S. Malimath)

Chairman

'SRD'